

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No.2068 of 1993

Date of Decision: 1.10.93.

Chander Prakash Applicant.

Versus

Union of India & others Respondents.

CORAM:

Hon'ble Mr.J.P.Sharma, Member(J)

Hon'ble Mr.S.R.Adige, Member(A)

For the applicant: Shri S.D.Sharma, Counsel.

JUDGMENT(ORAL)

(By Hon'ble Mr.J.P.Sharma, Member(J).)

The applicant Chander Prakash was retired as a Patwari from MCD, Irrigation Department in 1988. The applicant was on deputation to the Delhi Administration till 1981. The recommendations of the 3rd Pay Commission were accepted but the grievance of the applicant is that he was not fixed in the revised pay scale, revised by the Third Pay Commission. The applicant continued to represent for payment of benefit of the Third Pay Commission. The grievance of the applicant was redressed by making payment of arrears sometime in 1991 i.e. after three years of his retirement. The present application has been filed by the applicant in September, 1993 that since the payment of arrears was delayed, so the interest should have been paid on the same in terms of the recommendations of the Third Pay Commission.

2. We have considered the matter and find that this is a matter which was considered by the department and the relief was ultimately granted. In view of this, we find that the application of the applicant is hopeless and belated one. Accordingly, the application is dismissed. No costs.

Adige
(S.R.ADICE)
MEMBER(A)

Sharma
(J.P.SHARMA)
MEMBER(J)